

Item NO.1

M.A. No.1678/2004
O.A. No.2559/2003

1.9.2004

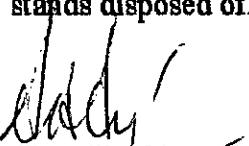
Present: Shri M.K. Bhardwaj, learned counsel of the applicant
Shri H.Jayaraman, learned proxy counsel for Shri S. Rajappa,
learned counsel of the respondents

MA 1678/2004

This MA is for clarification of our order dated 21.7.2004 passed in OA 2559/2003 on the same analogy that stagnation increment could not be denied, the OA was disposed of by directing the respondents to reconsider the issue of grant of stagnation increment to the applicant.

2. As a natural consequence of which the applicant, who has superannuated, would be entitled to the arrears while he was in service as well as his pensionary benefits in the light of fixation of his pay.

3. With this observation, order dated 21.7.2004 is clarified. Accordingly, MA stands disposed of.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

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